

Sl No 75/93

Noted  
copy sent  
C.F. Applicant.

Per Tribunal:

①

Fixed for admission  
on 22-3-93.

A. P. P.  
Deputy Registrar

Dated: 23/3/93.

Applicant by Mr. S. Jaiswal.  
Notice before admission.  
Mr. P. S. Lambat takes notice.

Reply within four weeks.  
Rejoinder, if any, within  
two weeks thereafter.

S.O. to 20/7/93.

(M. Y. Priolkar) (M. S. Deshpande)  
MCA V/C.

B-

Dated: 20.7.1993.

Applicant by Mr. A. S. Jaiswal and  
the Respondents by Ms. Indira Bodade.  
Ms. Bodade for the Respondents states that  
the applicant could not be appointed  
because of the ban on fresh appointments  
and the applicant's case would be consi-  
dered when the ban is lifted.

2. In view of this Mr. Jaiswal does  
not press the present O.A. The OA is  
dismissed.

order/Judgement despatched  
to Applicant/Respondent(s)  
on 24/8/93

24/8

(M. Y. PRIOLKAR)  
MEMBER(A)

(M. S. DESHPANDE)  
VICE-CHAIRMAN

B.